

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 61/807/2020**

This the 25<sup>th</sup> day of May 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Tirath Ram Tidyal S/o Sh. Rattan Chand R/o H. No. 119, Lane No. 8, Greater Kailash Jammu age 64 years.

.....Applicant

(Advocate: Mr. Gagan Kohli-Not Present)

**Versus**

State of Jammu and Kashmir through Commissioner/Secretary to Government Planning and Motioning Department J&K Government, Civil Secretariat, Srinagar and two others.

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**ORDER  
[ORAL]**

**(Delivered by Hon'ble Mr. Anand Mathur, Member-A)**

Despite sending the link to the learned counsel for the applicant for joining the video conference and the case being listed in the regular cause list, nobody has joined the video conference on behalf of the applicant.

2. On the last listed dates i.e., 23.04.2021 and 19.05.2021 also, nobody had joined the video conference on behalf of the applicant. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of applicant.

**(ANAND MATHUR)  
MEMBER (A)**

**(RAKESH SAGAR JAIN)  
MEMBER (J)**

*Manish/Shashi/Arun*